

(d) With repeal of Air Corporation Act in March 1994, the Indian aviation was totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. In this regard, Government has laid down Route Dispersal Guidelines (RDGs) with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of RDGs issued by Government.

The operations on international routes is regulated under Bilateral Agreement between Government of India and the foreign Government and allocation of traffic rights to the airline.

#### **Establishment of airbase centre at Adilabad in Telangana**

978. SHRI DHARMAPURI SRINIVAS: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has received any proposal from Government of Telangana requesting for establishment of Airbase Centre at Adilabad;

(b) if so, the details thereof; and

(c) the response of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION  
(SHRI JAYANT SINHA): (a) No, Sir.

(b) and (c) Do not arise.

#### **Misbehaviour with airport employees**

979. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has taken note of the recent incident took place at Visakhapatnam Airport where an Hon'ble Member of Parliament has misbehaved with Airport Employee, if so, the details thereof;

(b) whether Government has any plan of laying down the rules to be observed in such incidents in future; and

- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir. It has been brought to the notice of the Government that an incident took place at Visakhapatnam Airport which involved an Hon'ble Member of Parliament.

(b) and (c) The Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR) Section - 3 Series - M. Part - VI titled "Handling of Unruly/disruptive passenger" in this regard.

**Mandatory requirement of PAN/Aadhaar/Passport to buy air tickets**

980. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Ministry is planning to make it mandatory to submit PAN/ Aadhaar/ Passport for purchase of air tickets;

(b) if so, the details thereof; and

(c) by when this will come into force, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Various stakeholder consultations have been conducted and suggestions have been received for air passengers to furnish a digital identification number at the time of purchasing an air ticket to enable seamless air travel. The upgradation of technology for passenger's facilitation is a continuous process. Discussions are held regularly with diverse stakeholders on the usage of technology for the benefit of passengers and adopting common protocols for data sharing across airlines, airports, travel agents and others. Ministry of Civil Aviation has constituted three Committees which *inter-alia* includes a Technical Committee for implementation of technology-enabled seamless passenger facilities across airports in India. No specific timeline has been fixed because input will be received from the Committee periodically regarding appropriate technology standards and interoperability protocols.

**Impact assessment of joint ventures operating green-field airports**

981. DR. KANWAR DEEP SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any performance/impact assessment of joint ventures operating our